

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 207 of 2017**

**APPEAL NO. 255 of 2018 & IA Nos. 1261, 1399 of 2018  
& IA Nos. 69 & 300 of 2019**

**Dated: 27<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Sri Murralli M Baaladev**

**.... Appellant(s)**

**Vs.**

**The Karnataka Renewable Energy Department  
Ltd. & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ujjal Banerjee  
Mr. Akash Khurana

Counsel for the Respondent(s) : Mr. Nithin Saravanan  
Ms. Arunima Singh  
Ms. Priyadarshini for R-1

**ORDER**

**IA No. 300 of 2019**

**(Appl. for exemption from personal appearance)**

We have heard learned counsel for the Applicant/Appellant. For the reasons set out in the application and accompanying affidavit, we find the explanation to be acceptable for exemption from personal appearance. Sufficient cause has been made out. IA is allowed. Application is disposed of.

**APPEAL NO. 255 of 2018**

However, we direct the Managing Director of Respondent No.2 to be present on the next date of hearing.

Appeal No. 207 of 2017  
APPEAL NO. 255 of 2018 & IA Nos. 1261, 1399 of 2018  
& IA No. 69 of 2019

As agreed by the learned counsel for the parties, list the matter on  
08.03.2019.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*Js/pk*